

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

CPC 27 of 2002
(O.A. 463 of 1996)

Date of Order : 07-11-2008

Present : Hon'ble Mr. K.V. Sachidanandan, Vice-Chairman
Hon'ble Mr. Champak Chatterji, Administrative Member

Sukumar Mondal

-VS-

J Narayan (Defence)

For the Applicant : None

For the Respondents : Mr. P.C. Saha, Counsel

ORDER (ORAL)

PER MR. K.V. SACHIDANANDAN, VC:

None is present on behalf of the applicant. However, the Ld. Counsel for the alleged contemnors appears and submits that they have already complied with the order of this Tribunal and a letter to this effect has been produced before this Tribunal along with receipt of the payment that has been made to the applicant. Copy of the letter be kept on record.

2. Considering the fact that the payment has been made, we are of the view that the CPC will not stand on its leg and it is to be dropped. Accordingly, CPC is dropped as the order of the Tribunal has been complied with. Notices, if any, may be discharged.


MEMBER(A)


VICE-CHAIRMAN

DKN